#### COURT-II

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

# APPEAL NO. 242 OF 2015 & IA NOS. 462 & 463 OF 2015

Dated: 07<sup>th</sup> November, 2017

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N.K. Patil, Judicial Member

### In the matter of:

Maharashtra State Electricity Transmission Co. Ltd. .... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant (s) : Mr. M.Y. Deshmukh

Mr. Sagar P. Patil

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1

### **ORDER**

The learned counsel for the appellant seeks three week's more time to file rejoinder affidavit. Accordingly, he may file the same on or before 28.11.2017 after serving copy on the other side along with IA stating reasons for the delay in filing rejoinder affidavit.

List the matter on <u>05.12.2017.</u>

(Justice N.K. Patil)
Judicial Member

(I. J. Kapoor)
Technical Member

mk/vt